

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA
DIVISION AT DHARAMSHALA.

No. DSJ/EC/(4-9)/2020-

Dated:-

* OFFICE ORDER *

Whereas, as per instructions issued by the Hon'ble High Court vide letter No. HHC/Admn./Instructions/2018-222 dated 28/30.09.2020, no Judicial Officer shall avail leave of any kind, save and except in emergent, unavoidable/unforeseen circumstances and the trend and mind set of exhausting the leave has been strongly deprecated.

And whereas despite the issuance of the above instructions by the Hon'ble High Court, in this behalf, some of the Judicial Officers are availing leave, without disclosing any such circumstances, which are emergent, unavoidable/unforeseen with the trend and mind set of exhausting the leave in his credit, which is the clear violation of the instructions issued by the Hon'ble High Court.

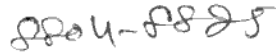
Therefore, it is directed that in future, no Judicial Officer shall avail leave of any kind, save and except in emergent, unavoidable/unforeseen circumstances and the trend and mind set of exhausting the leave is strongly deprecated.

Instances of violation of above instructions, will be viewed seriously and will entail action against the officer concerned.


(J.K. Sharma)

District and Sessions Judge
Kangra Division at Dharamshala.

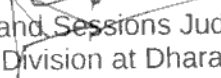
Endost. No. DSJ/EC/(4-9)/2020-



Dated:- 13/11/20

Copy forwarded for information and necessary action to:-

1. The Additional District and Sessions Judge (I), (II) and (III), Kangra at Dharamshala.
2. The Additional District and Sessions Judge, Fast Track Special Court (POCSO), Kangra at Dharamshala.
3. The Senior Civil Judge-cum-CJM, Kangra at Dharamshala.
4. The Senior Civil Judges-cum-ACJMs/Civil Judge-cum-JMICs, Palampur, Kangra, Dehra, Nurpur, Baijnath, Jawali and Indora.
5. The Civil Judge-cum-JMIC(I) and (II), Dharamshala.
6. The Assistant Programmer of this office to upload the same in webiste of District Court.
7. Guard file.


District and Sessions Judge
Kangra Division at Dharamshala.

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA
DIVISION AT DHARAMSHALA.

No. DSJ/EC/(4-9)/2020-
Dated:-


*** OFFICE ORDER ***

Whereas, as per instructions issued by the Hon'ble High Court vide letter No. HHC/Admn./Instructions/2018-222 dated 28/30.09.2020, the leave of any kind are not to be availed, save and except in emergent, unavoidable/unforeseen circumstances and the trend and mind set of exhausting the leave has been strongly deprecated.

And whereas it has been noticed that some of the officials are availing the leave, without disclosing any such circumstances, which are emergent, unavoidable/unforeseen with the trend and mind set of exhausting the leave in his credit.

Therefore, it is directed that in future, no official shall avail leave of any kind, save and except in emergent, unavoidable/unforeseen circumstances and the trend and mind set of exhausting the leave is strongly deprecated.

Instances of violation of above instructions, will be viewed seriously and will entail action against the official concerned.


(J.K. Sharma)
District and Sessions Judge
Kangra Division at Dharamshala.

Endost. No. DSJ/EC/(4-9)/2020- 8777-8803 Dated:- 13/11/20
Copy forwarded for information and necessary action to:-

1. All the Judicial Offices of this Civil and Sessions Division for information and necessary action.
2. The Assistant Programmer of this office to upload the same in the website of District Courts.
3. The Daftri of this office. He is directed to get it noted from all the staff of this office for compliance.
4. Guard file.


District and Sessions Judge
Kangra Division at Dharamshala.